

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**No. L-1/250/2019/CERC**

**Dated: 3.08.2023**

**NOTIFICATION**

Whereas, the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (herein after 'Principal Regulations') was published on 01.07.2020 in the Gazette of India Extraordinary (Part-III, Section-4, No. 243);

Whereas, the Principal Regulations were made effective from 01.11.2020 as per the notification dated 31.08.2020 published in the Gazette of India Extraordinary (Part-III, Section-4, No. 346);

Whereas, the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) ( First Amendment) Regulations,2023 (herein after 'First Amendment Regulations') was published on 01.03.2023, in the Gazette of India Extraordinary (Part-III, Section-4, No. 149);

Whereas, the Clause (2) of Regulation 1 of the First Amendment Regulations provides that these regulations shall come into effect from the date as notified by the Commission;

And now, therefore, it is notified that:

- a) The Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) ( First Amendment) Regulations,2023 shall come into force with effect from 01.10.2023;
- b) The Billing, Collection and disbursement of the inter-State transmission charges and losses for the billing period of October 2023 shall be undertaken in the billing month of December 2023 in accordance with the Principal Regulations as amended by First Amendment Regulations and the process for the subsequent billing period shall be followed accordingly;

- c) The Billing, Collection and disbursement of the inter-State transmission charges and losses for the billing period of August 2023 and September 2023 shall be undertaken in the billing months of October 2023 and November 2023 respectively, in accordance with the provisions of the Principal Regulations notified on 01.07.2020.

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(Harpreet Singh Pruthi)  
Secretary